Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram, New Delhi-110066



RTI SECTION

Office of the CPIO (RTI Section)

Please refer to your RTI application No. 13-09/2018 and in response to that it's reply enclosed herewith.

NEW Deem -

[Oca CPIO 08 3 18

To

Citizen of India
110, New Modern Afrantment
Section - 9, Rohini,
Delhi - 110085
Ph. No. - 9312430509

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Reversed aberment



To, The CPIO CESTAT DELHI

Date: - 08.03.2018

Sub.:- For collection the copy of order seeks under RTI application Dated 22.02.2018.

Sir,

I hereby authorize to Mr. Pintu Gaur S/o. Late Sh. Chob Singh to collect the attested copy of appeal No. E/51595,51033,51204/2017-EX(DB) final order No. 50189-50191/2018, which I have demanded through my RTI application Dated 22.02.2018.

Signature duly attested of Pintu Gaur has been given below.

Thanking You,

Ashok Chauhan

Citizen of India

110, New Modern Appartment,

Sector-9, Rohini,

Delhi-110085

Ph. No. 9312430509



To,
The CPIO
CESTAT DELHI

Date:- 08.03.2018

Sub.:- For collection the copy of order seeks under RTI application Dated 22.02.2018.

Sir,

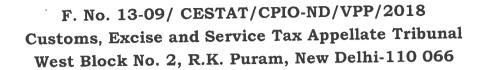
I hereby authorize to Mr. Pintu Gaur S/o. Late Sh. Chob Singh to collect the attested copy of appeal No. E/51595,51033,51204/2017-EX(DB) final order No. 50189-50191/2018. which I have demanded through my RTI application Dated 22 02 2013.

Signature duly attested of Pintu Gaur has been given below.

Thanking You

Ashok Chauhan
Citizen of India
110, New Modern Appartment,
Sector-9, Rohini,
Delhi-110085
Ph. No. 9312430509

Pinty Gaur)





CPIO ID No. 13-09/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Ashok Chauhan (No. NIL dated 22.02.2018) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is

related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-09/2018 is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 09.03.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply

from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above

CPIO

CESTAT New Delhi

Date: 22.02.2018

For Compliance to:

1. Asst. Registrar (Excise Branch)

Copy to:

1. Sh. Ashok Chauhan Citizen of India 110, New Modern Apartment, Sector-9, Rohini, Delhi-110085 Ph. 93124320509

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23/08/18

2 6 FEB 2018

SIGN. (DISPATCH SECTION)

ID- 13-09/2018

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RTI APPLICATION

To,
The CPIO
CESTAT Delhi

22-02-2018

Sir,

The following information may please be provided under the RTI Act. Appeal No. E/51595,51033,51204/2017-Ex(DB) final order no. 50189-50191/2018

Shree Cement Ltd.
Shree Jaipur Cement Ltd.

V/S

CCE Alwar (Attested copy is required) total 6 pages IPO of Rs. 30.00 is enclosed herewith as fee for the same.

Thanking You

Ashok Chauhan Citizen of India 110, New Modern Appartment Sector-9, Rohini, Delhi-110085 Ph. No. 9312430509

AR CERINES



Transport Department Government of NCT of Delhi Licence to Drive Vehicles Throughout India

Licence No . Name S/M/D

DL-08199701 24531 (P)
ASHON CHAUHAN
SH. UDETBIR SINGH
HOSE: CLAOMYSSE SG. W.
HARMSE ST. ST. W.

Date of Leave 25/11/1997

19/64/2017 18/04/2012 1 NA

(Hbider's Signature)

